

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 3173/2024

JALALUDDIN KHAN

Appellant(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 96159/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)Date : 13-08-2024 This matter was called on for pronouncement
of judgment today.

For Appellant(s)

Mr. Rizwan Ahmad, AOR
Mr. Shaikh Saipan Dastgir, Adv.
Mr. Paras Nath Singh, Adv.
Mr. Shakeel Ahmed, Adv.
Mr. Nitya Gupta, Adv.
Mr. Himanshu Gupta, Adv.

For Respondent(s)

Ms. Aishwarya Bhati, A.S.G.
Mr. Mrigank Pathak, Adv.
Mr. Rajat Nair, Adv.
Ms. Shagun Thakur, Adv.
Ms. Chitrangda Rastvara, Adv.
Ms. Neelakshi Bhadauria, Adv.
Mr. Arvind Kumar Sharma, AOR

Hon'ble Mr. Justice Abhay S.Oka pronounced the Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.

The appeal is allowed in terms of the signed Reportable judgment.

The appellant is directed to be enlarged on bail on the terms and conditions as may be fixed by the Special Court. For that purpose, the appellant shall be produced before the Special Court within a maximum of 7 days from today. The Special Court shall enlarge the appellant on bail until the conclusion of the trial on appropriate

terms and conditions. The Special Court shall hear the counsel for the respondent before fixing the terms and conditions.

Pending application also stands disposed of.

(Anita Malhotra)

AR-CUM-PS

(Signed Reportable judgment is placed on the file.)

(AVGV RAMU)

Court Master